

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:478
ANSWERED ON:07.08.2013
AMENDMENTS IN AFFILIATION BYE LAWS OF CBSE
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Central Board of Secondary Education (CBSE) has amended rules for affiliation and examination bye laws;
- (b) if so, the details and the justification thereof;
- (c) whether these amendments in bye laws have been made so as to ensure compliance of various provisions of the Right to Education Act; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a)&(b) In order to cater to the education needs and the policies of the Government of India, amendments were made in the Central Board of Secondary Education (CBSE)'s Affiliation and Examination Bye-Laws in 2012-2013. After the amendments, the revised Bye-Laws were uploaded on the CBSE website.

The following amendments were made in the Affiliation Bye-Laws-

The No Objection Certificate from State/UT Governments is not mandatory at the time of seeking provisional affiliation. The applicant school must produce evidence to the effect that it has intimated to the concerned Education Department of the state about the application made to the CBSE for seeking its affiliation.

Change in the requirement of minimum land area for the schools seeking affiliation to the Board in the National Capital Territory of Delhi, four metropolitan cities i.e. Chennai, Delhi, Kolkata and Mumbai and Arunachal Pradesh.

Change in the nomenclature of counsellor as Health Wellness Teacher.

Provision regarding the appointment of TGT teacher exclusively to coordinate CCE related work.

Provision of a Physical Education Teacher at each level i.e. Secondary and Sr. Secondary with the designation PGT (Physical Education) and TGT (Physical Education).

Provision of charging of fees for the verification of compliance submitted by the independent school Rs. 25,000/- and Rs. 50,000/- for overseas schools.

Restoration/re-affiliation fee Independent schools - Rs. 3,00,000/- Overseas independent schools. - Rs. 5,00,000/-

Provisions regarding prescribing books.

The following amendments were made in the Examination Bye-Laws-

Applicability of Continuous and Comprehensive Evaluation Scheme.

Adoption/adaption of RTE Act

Reduction in the number of chances for Improvement of Performance

(c)&(d): The CBSE made provisions in its Affiliation Bye-Laws and Examination Bye-Laws to ensure compliance of various provisions of Right of Children to Free and Compulsory Education Act (RTE), 2009 to, inter alia, provide for the following -

Affiliation Bye-Laws

Provision of a School Managing Committee as per the RTE Act.

Provision for no screening for admission and school's responsibility for free and compulsory education.

Prohibition of private tuition by the teacher.

Prohibition of physical punishment and mental harassment.

School's responsibility to provide information.

Undertaking continuous and comprehensive evaluation.

Prohibition of charging capitation fee.

Examination Bye-Laws

Provision of age for admission.

Award of certificate on the completion of elementary education.

Undertaking continuous and comprehensive evaluation.

Prohibition on charging a capitation fee.